

offices is not centrally monitored. However, based on the functional requirements of Ministries / Departments/ offices, generally one or two clerks/ peons are engaged on night duty. No recruitment is specially made in respect of night duty staff and the concerned clerks etc. continue to draw their grade pay while deployed on night duty. They are, in addition, paid Night Duty Allowance which is based on Over-time Allowance payable for 50/ of extra hours of duty performed by them in addition to 8 1/2 hours of normal duty subject to the fulfilment of other conditions for grant of Over-time Allowance.

The duties performed by the Resident (Night Duty) Staff are of intermittent nature and they are generally required to attend to occasional telephone calls, receive telegraphic / telex wireless messages and receipt/ delivery of urgent/ important Dak etc.

(c) to (e) The information regarding the provision of residential telephones to such staff by the Ministries/ Departments/State Governments is also not centrally monitored. The Department of Personnel & Training has not staff. They are issued any orders to provide residential telephones to such deployed on night duty as per schedules issued by concerned Ministries/ Departments etc. in advance for prescribed periods and are not required to be called for duty at short notice.

Construction of Houses

1601. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state:

(a) the total number of houses constructed by Delhi Development Authority during 1992-93, 1993-95, 1994-95, 1995-96, category-wise and area-wise;

(b) the reasons for the short fall in the construction of the houses during 1994-95 and 1995-96 over the years;

(c) the number of houses required to be constructed annually and the number of houses actually constructed; and

(d) the total shortfall of houses in Delhi and the manner in which the Government propose to meet the shortfall and by when ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The number of houses constructed by DDA during the years, 1992-93, 1993-94, 1994-95, 1995-96 is as under :

Year	No. of Houses Cnstructed.
1992-93	7876
1993-94	8661
1994-95	6844
1995-96	2298

Area-wise and category-wise details of these houses are given in the enclosed statement

DDA has reported that some shortfalls occur due to the following reasons:

- i. Delay in external electrification;
- ii. Delay in provision of basic amenities;
- iii. Occaional shortfall of building materials;
- iv. Contractual problems;
- v. Land constraints and due to court stays, encroachments and litigation, etc.

(a) and (d). No. scientific estimate has been made in regard to the existing housing shortage in Delhi. However, in so far as DDA is concerned, 43,394 registrants are awaiting allotment under MIG/LIG categories. It is expected that these registrants will be allotted flats in a period of two years, subject to availability of land, infrastructure and other basic amenities. Besides, DDA has plan to allot 400 plots in Dwarka & Narela to the co-operative group housing societies for construction of 33,000 dwelling units.

STATEMENT

Houses Completed during the Year 1992-93

Zone	SFS	MIG	LIG	Janta/EWS	Total
1	2	3	4	5	6
East Zone	-	288	332	504	1124
South West Zone	1257	232	-	120	1609
South East Zone	48	44	-	47	139
Rohini	536	-	1400	-	1936
North Zone	72	544	660	976	2252
West Zone	28	148	384	256	816
Total	1941	1256	2776	1903	7876

1	2	3	4	5	6
<i>Houses Completed during 1993-94</i>					
West/Dwarka	128	597	119	63	907
North	376	416	624	-	1416
Rohini	928	1503	1788	-	4219
East	54	168	266	768	1256
South East	-	-	708	-	708
South West	155	-	-	-	155
Total	1641	2684	3505	831	8661
<i>Houses Completed during 1994-95</i>					
East Zone	912	552	-	-	1464
South West Zone	24	201	-	-	225
South East Zone	-	-	48	-	48
Kalkaji Extn. Pkt. A. II	-	-	-	-	-
North Zone	80	504	784	-	1368
West Zone	1224	884	613	374	3095
Rohini	-	144	500	-	644
Total	2240	2285	1945	374	6844
<i>Houses Completed during 1995-96</i>					
South West	8	-	-	-	8
East	165	852	224	-	1214
West	-	498	236	-	734
Rohini	-	315	-	-	315
Total	173	1665	460	-	2298

Conference of State Ministers

1602. DR. PRABIN CHANDRA SARMA : Will the PRIME MINISTER be pleased to state:

(a) the issues discussed in the conference of State Ministers in charge of pensions held in November, 1995 and the decisions arrived at the conference; and

(b) the steps taken to implement the decision in general and particularly in the matter of speedy disposal of the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). A State level Conference of State Ministers of 17 States on Pension Administration was held on 9.11.95. The discussions in the meeting helped to focus emphasis on the need for coordinated and continuous interaction between the States and Centre for pension Policy formulation and establishment of effective machinery for redressal of pensioner's grievances. The desirability of having an

accurate data base relating to number of pensioners or greater use of computerisation for accounting of pension work was appreciated by all the states. A Committee has also been constituted in the Department of Pensions & Pensioners Welfare to look into the issue of transfer of pension work from Accountants General to State Governments.

Oil Wells

1603. SHRI RAMESH CHENNITHALA : Will the PRIME MINISTER be pleased to state :

(a) the names of Oil Wells discovered during the past two years;

(b) Whether any of them have been given to private parties for exploitation,

(c) if so, the details thereof;

(d) whether the ONGC wants these wells back under its control for their exploitation; and

(e) if so, the details thereof?